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....

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NOTIFICATION
INCOME-TAX

No. 4111 (F.No.398/22/81-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri U.P. Dhawan being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri U.P. Dhawan takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)
DIRECTOR, GOVERNMENT OF INDIA

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